

(Shri M. M. Lawrence and some other hon. Members then left the House).

MR. DEPUTY-SPEAKER: I shall now put the Supplementary Demands for Grants in respect of the Budget for the State of Kerala for 1981-82 to the vote of the House.

SHRI R. VENKATARAMAN: Mr. Deputy-Speaker, I have to move first.

MR. DEPUTY-SPEAKER: You have already moved. It is not Appropriation Bill.

SHRI R. VENKATARAMAN: No, no. I have to move.

MR. DEPUTY-SPEAKER: Mr. Venkataraman, I will come to the Appropriation Bill later.

SHRI R. VENKATARAMAN: All right.

MR. DEPUTY-SPEAKER: I shall now put the Supplementary Demands for Grants (Kerala) for 1981-82 to the vote of the House. The question is:

“That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges that will come in course of payment during the year ending the 31st day of March, 1982, in respect of heads of demands entered in the second column thereof—

Demand Nos. V, XI, XII, XIII, XVII, XVIII, XXII, XXIII, XXV, XXVII, XXVIII, XXX and XLI.”

The motion was adopted.

KERALA APPROPRIATION (No. 4) BILL,* 1981

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the Services of the financial year 1981-82.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1981-82.”

The motion was adopted.

SHRI R. VENKATARAMAN: I introduce† the Bill.

I beg to move that the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1981-82, be taken into consideration.

MR. DEPUTY-SPEAKER: The question is:

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1981-82 be taken into consideration.

The motion was adopted.

MR. DEPUTY-SPEAKER: Now we shall take up clause by clause.

The question is:

“That clauses 2, 3 and the Schedule stand part of the Bill.”

The motion was adopted.

Clause 2, 3 and the Schedule were added to the Bill.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 17-12-81 Introduced with the recommendation of the President.

MR. DEPUTY-SPEAKER: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN: I beg to move:

"That the Bill be passed".

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

18.30 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, December 18, 1981/Agrahayana 27, 1903 (Saka).